

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP(IB) 328 of 2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.03.2021**

Name of the Company: Heliflex Hydraulics & Engg Co.
V/s
Seven Oaks Engineering Pvt Ltd

Section 9 of the Insolvency and Bankruptcy Code,
2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER
(through video conferencing)**

None appeared on behalf of the Respondent.

Ms. Pratibha, advocate, appeared on behalf of the Petitioner.

On perusal of the records, it is found that the Registry issued notice upon the Respondent on 12.11.2020, which was delivered on 17.11.2020, thereafter again notice was issued and delivered on 26.12.2020 through Registry but none appeared on behalf of the Respondent.

The service is complete.

Today, Mr. Hiren Sharma, advocate, appeared on behalf of the Respondent and submitted that he has filed vakalatnama.

Two-week time is granted to the Respondent to file reply by serving an advance copy to the Petitioner. In the event of non-filing of the reply, the matter will proceed ex-parte.

List the matter for hearing on 05.04.2021.



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 1st day of March, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**